

Central Administrative Tribunal  
Principal Bench: New Delhi

OA 64/97

New Delhi this the 2nd day of May 1997

(5)

**Hon'ble Dr Jose P. Verghese, Vice Chairman (J)**  
**Hon'ble Mr S.P.Biswas, Member (A)**

Shri Raja Ram Khugshal  
Labour Inspector (Grade-III)  
Office of the Labour Commissioner  
15, Rajpur Road  
Delhi-110 054.

...Petitioner

(By advocate: Shri R.N. Saxena)

Versus

1. The Chief Secretary to the  
Govt. of NCT of Delhi.  
5 Shyam Nath Marg  
Delhi - 110 054.

2. The Labour Commissioner  
(Dept. of Labour )  
Govt. of NCT of Delhi  
15 Rajpur Road  
Delhi - 110 054.

...Respondents.

(By advocate: Shri Raj Singh)

O R D E R (oral)

**Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)**

Learned counsel for the petitioner submits that the petitioner has been placed under suspension by order dated 23.8.94. The said suspension order was passed on the basis of his arrest and detention in a pending criminal case. It was also submitted that no charge-sheet has been filed against him in the said criminal case. In view of that, he has filed this OA for quashing the suspension order passed against him. He also seeks a direction to the respondents to take him on duty. Learned counsel for the respondents brought to our notice an order passed by them on 10.2.97 in which a decision was taken that the suspension could not be revoked, but in fairness, he conceded that an order in the nature of Annexure-H filed by the petitioner alongwith the OA may be passed in the interest of justice.

(b)

2. In view of the facts and circumstances, this OA is disposed of with a direction that the respondents shall treat the suspension order revoked unless a charge-sheet is issued to the applicant within 4 weeks from the date of receipt of this order. The OA is disposed of.



(S.P.Biswas)  
Member (A)



(Dr.Jose P.Verghese)  
Vice Chairman (J)